

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1507 of 2019

In the matter of:

Anand Murti

....Appellant

Vs.

Soni Infratech Pvt. Ltd. & Anr.

...Respondents

Present

For Appellant: Mr. Mani Bhushan Sinha & Mr. Ashutosh Kumar Bishnoi, Advocates.

For Respondents: Mr. Ritesh Agarwal, Ms. Durga Devi, Mr. Teejas Bhatia, Mr. Sunil Kumar, Advocates for Homebuyers.

Mr. Sumit K. Batra and Mr. Kunal Yograj Verma, Advocates.

Mr. Arpit Kumar Mishra, Advocate.

Mr. Nikhil Gupta, Mr. Manish Khurana, Mr. Rishi Sood & Mr. Harish Mohit, Advocates.

Mr. P. K. Sachdeva, Advocate for Applicant.

ORDER

26.02.2020: Status Report has been filed by the Interim Resolution Professional. Settlement Agreement has been filed by the Appellant which is only with Respondent No. 2.

Since, this is a Corporate Insolvency Resolution Process related to a Housing Project and there are 452 allottees out of whom claims has been submitted by 347 allottees, as stated by the 'Interim Resolution Professional', we are of the considered opinion that since the proposed settlement agreement is not all encompassing, it would be appropriate to modify the Interim Order

dated 19th December, 2019 by providing that the 'Interim Resolution Professional' shall go ahead with constitution of Committee of Creditors and carry forward the Corporate Insolvency Resolution Process. The 'Interim Resolution Professional' will take further steps in accordance with law.

Post the appeal 'for admission (after notice)' on **25th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

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